

'disasters' within the local context in the State and which are not included in the list of above mentioned disasters subject to the condition that the State Government has listed the State specific natural disasters and notified clear and transparent norms and guidelines for such disasters with the approval of the State Authority *i.e.* the State Executive Authority (SEC). The Guidelines on Constitution and Administration of the State Disaster Response Fund is available at Ministry of Home Affairs' website www.ndmindia.nic.in.

Annual publication of NCRB

369. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Crime Records Bureau (NCRB) has recently released its annual publication on 'Crime in India';

(b) if so, the details thereof including the ranking of the States in regard to increasing violence and crimes, State-wise;

(c) whether there has been any increase in instances of various crimes like fake currency circulations, domestic violence etc. in the country as per the report of the NCRB;

(d) if so, the details thereof; and

(e) the details of action taken or proposed to be taken by Government to control the crime instances in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) Yes, Sir.

(b) State/Union Territory-wise details of Crime Rate as per published data in "Crime in India 2017" are given in the Statement (*See* below).

(c) and (d) Data on crime rate of cases registered under the head "Counterfeit Currency & Bank Notes", as well as the "Protection of Women from Domestic Violence Act" do not show such trend.

(e) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection

of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, Ministry of Home Affairs issues advisories from time to time to States/Union Territories in this regard, which are available on the Ministry website at <https://mha.gov.in>.

Statement

State/UT-wise details of Crime rate as per NCRB Report

Sl. No.	States/UT	Crime rate, Indian Penal Code and Special & Local Laws (crime per one lakh population)
1	2	3
1.	Nagaland	64.4
2.	Dadra and Nagar Haveli	69.9
3.	Tripura	109.2
4.	Daman and Diu	109.5
5.	Lakshadweep	139.0
6.	Meghalaya	140.5
7.	Sikkim	149.2
8.	Jharkhand	153.9
9.	Manipur	161.7
10.	Goa	193.5
11.	Jammu and Kashmir*	203.4
12.	Arunachal Pradesh	206.3
13.	West Bengal	206.7
14.	Bihar	223.9

1	2	3
15.	Punjab	239.9
16.	Odisha	242.0
17.	Himachal Pradesh	248.2
18.	Mizoram	254.0
19.	Uttarakhand	267.1
20.	Uttar Pradesh	269.6
21.	Puducherry	273.0
22.	Andhra Pradesh	283.9
23.	Chandigarh	289.5
24.	Karnataka	291.7
25.	Rajasthan	330.7
26.	Assam	333.9
27.	Chhattisgarh	344.3
28.	Telangana	358.7
29.	Maharashtra	383.4
30.	Madhya Pradesh	478.6
31.	Gujarat	525.0
32.	Andaman and Nicobar Islands	531.6
33.	Tamil Nadu	602.6
34.	Haryana	802.9
35.	Delhi	1107.1
36.	Kerala	1818.4

* Now Union Territory of Jammu and Kashmir and Union Territory of Ladakh.